who have received the benefit of the Coffee Debt Relief Package (CDRP)-2010 are given in the following table:-

Sl. No. State		No. of Beneficiaries	Amount ₹
1.	Karnataka	80,236	2,54,38,14,194
2.	Kerala	53,936	36,64,71,560
3.	Tamil Nadu	1,100	22,83,1834
4.	Odisha	11	1,41,1164
	Total	1,35,283	2,93,45,28,752

- (b) and (c) No, Sir. The Government has not declared any other debt relief package to the coffee growers after CDRP-2010. However, Coffee Board had provided up to 5% interest subsidy to small and medium coffee growers provided the interest rate payable by the growers after availing interest subsidy shall not be lower than 4% during the 12th Plan period.
- (d) No such proposal is under consideration at present for waiving loans to the coffee growers. However, the Coffee Board under its Integrated Coffee Development Project provides incentives to coffee growers for taking up various developmental activities *viz.*, Replantation, Expansion, Quality upgradation, Water augmentation, etc., for improving the production, productivity and quality of coffee.

## Introduction of rules for services trade

1775. SHRI DEREK O'BRIEN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the steps being taken by Government to bring down barriers to trade and enhance the capacity to engage better with the global trading network; and
- (b) whether Government is taking any step to introduce rules for services trade to ensure special and differential treatment for developing and poor nations?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): (a) Under the Services negotiations at the World Trade Organisation (WTO), India has tabled a comprehensive proposal on Trade Facilitation in Services. This proposal represents an opportunity to deal with various impediments to trade in services in a holistic manner and addresses both at the border and behind

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the border barriers being faced by the Indian service suppliers in the provision of services. Similar efforts have also been made in bilateral and regional trade negotiations.

In addition to obtaining market access for our services suppliers through WTO and bilateral/regional negotiations, this Department has taken several steps to enhance the capacity of India to engage better with the global trading network namely: Service Exports from India Scheme (SEIS) which incentivises the services sector exports by granting freely transferable duty credit scrips to eligible services providers; Organising of Events/Conferences, including the Global Exhibition in Services (GES), Advantage Health Care India (AHCI), Higher Education Summit (HES), North Fast Indian and ASEAN International Business Summit etc; Identification of Champion Sectors; and other initiatives such as suggesting Visa reforms which have been recently implemented by the concerned Ministry.

(b) India has always been at the forefront in the WTO for securing special and differential treatment for developing and Least Developed Countries (LDC). This position of India is reflected in all its submissions at the WTO. For instance, under the Services negotiations India has proposed transition periods for developing countries; exemption for LDC; reduced administrative fees for service suppliers from developing countries and LDC; and provision of technical assistance.

## Fall in pharmaceutical exports

1776. SHRI A. K. SELVARAJ: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government has conducted any study to ascertain the reasons for fall in pharmaceutical exports as well as its impact on domestic growth;
  - (b) if so, the details thereof;
- (c) whether the sector's outbound shipments dipped 0.01 per cent in 2016-17 compared to an increase of 10 per cent in 2015-16;
- (d) whether the prime reason for weak exports were price erosion in generic market in US due to consolidation among customers i.e. the distribution channels, increase in competition, absence of blockbuster drugs going off patent and regulatory issues faced by Indian pharma companies; and
  - (e) if so, steps taken in this regard?